was from the prison that he fought first election against Shri Pirtap Singh Kairon who was then the Chief Minis ter of Punjab Shri Partap Singh Kairon was declared elected by 34 votes against Sardar Mohan Singh Tur at that time Since 1967 Sardar Mohan Singh Tur wis constantly a Member of the Punjab State Legislative Assembly and wis also for some time Minister in the Punjab Govern ment He was President of the Akih Dal for five years and n 1974 he launched a morch a gainst supperssion of civil liberties in Huryana whire Jathedar Tur and Sardai Parkish Singh Badal had been arrested while addressing a public meeting organise ! by the opposition parties Shri Tur led a deputation a big Tatha of one thousand persons and was irreste 1 there Miny nation I leaders joined in that morch a known as Karnal morch a Even Achary a Kripilini Ji went to Kir nd in that morch and was defained there for some time Within a week that morch a ended in success In Emergency also Sardar Mohm Singh Tur was assigned the duty to carry on the morcha against emergency And for a long time he organises the morcha and 43 000 volunteers courted under his arrest during Fmergency and leadership For 10 guidance he was in jail also during months Fmorgency and it had his first heart attack in Jai' itself But he declined to come out on pirole. He was treated in the Juil And now again he hid suffered 3 successive heart attacks and died at Chandigarh

He was a thorougly religious man and was elevated to the post of High Priest Akal Takhat Sahib which is the inghest seat of authority for the Sikhs For some time he was the Head Priest also He wis a kind-hearted man and I would say that India has lost a saintsoldier in his death

We pray to God that the departed souls may rest in peace 11 11 hrs

ANNOUNCEMENT RE LETTER FROM THE PRIME MINISTER ABOUT HIS RESIGNATION AND THAT OF HIS COUNCIL OF MINIS-TERS

MR SPEAKER I have a letter from the Prime Minister saying "I have submitted my resignation and that of my Council of Ministers to the President' (Interruptions)

SHRI KANWAR I AL GUPTA (Delhi Sidar I want to rise on a point of order (Interruptions) My point of order is that the master defecter has run away without facing this House

MR SPEAKER What is your point of order? Are you on a point of order?

SHRI KANWAR I AL GUPTA I am on a point of order My point of order 15

DR SI BRAMANIAM SWAMY (Bombay North East) Charan Singh has defected from Parliament

SHRI KANWAR LAI, GUPTA My i (int of order is that the master isfector (Interruptions) Chaudhri Chaian Singh has gone away (Interruptions) He has run away, and he did not dare to face this House (Interruptions)

PROF P G MAVALANKAR (Gandhinagar Mr Speaker Sir I am on a point of order (Interruptions)

MR SPEAKER What is your point of older?

PROF P G MAVALANKAR While I om standing where I am and I am bound to accept (Interruptions) our rulings on all matters, including the allutment of seats after the changed atmosphere in the House I want to start by saving that I am very displeased at your placing me here, because I am more on that side than on this side (Interruptions) I should have been put on a berch on that side,

7 Announcement re.

not on this side. But because I am always obliged to listen to your advice and go by your rulings, I am accepting your choice of my seat here. I am not with this party and Government at all (Interruptions).

MR. SPEAKER: That is not a point of order.

PROF. P. G. MAVALANKAR: Now, my point of order is this, having said that. The Lok Sabha Secretariat, under your guidance and direction, has issued 2 Lists of Business....(Interruptions).

SHRI JYOTIRMOY BOSU rose-

MR. SPEAKER: Prof. Mavalankar, will you come to that?

PROF. P. G. MAVALANKAR: Let me complete my point. My point is this: There is a cyclostyled original List of Business, and a printed List of Revised Business also.

MR. SPEAKER: You are referring to some old things.

PROF. P. G MAVALANKAR: No. no not old things. We, as Members of this House take note of things happening only on the floor of the House, not the newspaper reports. We are not bothered about what appears in the newspapers, and what happens at Rashtrapati Bhavan and Cabinet meetings. We are bothered about what bappens on the floor of the House. And I want them to tell us, under what rule this had happened, when the Government was supposed to face the House. They are supposed to face Parliament. (Interruptions).

SHRI C. M. STEPHEN (Idukki) Sir, I rise on a point of order. (Interruptions).

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to know what is the order of the business now and what is the sitting arrangement?

(Interruptions)

SHRI C. M. STEPHEN: I rise on a point of order. Now you have read out to us.... (Interruptions).

MR. SPEAKER: I cannot adjourn the House unless the President's order is there. . . (Interruptions).

SHRI C. M. STEPHEN: I rise on a point of order. You had just now read out to us a letter from the Prime Minister. I am raising my objection to the conduct of the Prime Minister as also your announcement that he has resigned. (Interruptions) The Prime Minister's resignation, we are told, has got to be given to the President and the President has got to announce the acceptance of the resignation. Nothing of that sort has occurred. It is unheard of that the Prime Minister writes to the Speaker saying that he has resigned.

MR. SPEAKER: I have nothing to do with it.

SHRI C M. STEPHEN: The Speaker is not the authority to whom the Prime Minister has got to send the communication. The communication has got

(Interruptions). We have not heard anything from the President so far. (Interruptions). Until the President accepts `the resignation, the Prime Minister continues to be the Prime Minister. Sir, this House has been called to consider a motion which stands in the name of the Prime Minister. (Interruptions). Until the resignation is accepted by the President and a communication issued to that effect, the Prime Minister will have to move his motion before the House.

SHRI JYOTIRMOY BOSU: He is no longer the Prime Minister. (Interruptions).

SHRI C. M. STEPHEN: For 38 days, he has been occupying that Chair. (Interruptions). All these persons who are sitting there are illegally occupying their places there. (Interruptions). They have got to account to the House for their conduct for a period of

28 days what they have done with what result to the country, what they have done wih the powers that they are exercising. They have been exercising power without legal sanction. (Interruptions) Some of them are fleeing from the House. Therefore, the House has got to consider either the Confidence Motion or the No Conin dence Motion which has been given notice of by Mr. Kanwar Lal Gupta There is no escape from it at all. The House has got the right to review the conduct of a Minister. The House has got the right to review how the allairs of the nation are being run. Meiel, because the cowards are running away, we cannot allow those cowards to flee away from the House. They will have to come back and lace the House. Theretore, my point of order is that the proceedings of the House, as notified by you, must start, and it the Prime Minister tails to move a motion, a Nu Confidence Motion must be moved so that we can discuss this matter in the Hou e. (Interruptions)

SHRI JYOTIRMOY BOSU; I am on a point of order.

MR. SPEAKER: I have heard the point of order.

SHRI JYOTIRMOY BOSU: Under rule 199.

(Interruptions)

MR. SPEAKER: Until the President accepts the resignation, I cannot ad journ the House. (Interruptions)

SHRI CHANDRA SHEKHAR (Balia): Mr. Speaker, I have a suggestion to make. The Prime Minister has sent a letter to you saying that he has resigned.

It is true that you have not got any communication from the President's House to the effect that the resignation has been accepted. So, the House cannot proceed with any business of the House, except indulging in mutual accimony. My request will be that as the Treasury Benches are put in a very awkward situation, we should not create a more awkward situation in the House. My request to you will be that the House and the Chair should come to fheir help and the House may be adjourned till 1 O'clock or 2 O'clock. By that time 1 think the President's communication will come. (Interruptions)

SHRI VASANT SATHE (Akola): I am on a point of order. (Interruptions)

Once the House is summoned, the House is the master. We are the mas ters. We should proceed with the proceedings If they do not seek the vote of confidence, we have a right to move the no confidence vote; it has already been tabled. That is the only thing that can be done by the House. If they do not choose to move the confidence motion, in the absence of a communication from the President, there is the right to move the no confidence motion; it is moved already; that notice has been given. That should be taken up That is the only thing that can be done You cannot adjourn the House The House is the master now. Nobody can adjourn it.

SIRI JAGJIVAN RAM (Sasaram): I was going to suggest that placed as we are in an awkward position, I shall recommend for your consideration and also for the consideration of my friends in the Treasury Benches that the House may adjourn for sometime and then we meet again at 1 or 2 O'clock.

AN HON. MEMBER: Once the Prime Minister has resigned, the confidence motion lapses, automatically. (Interruptions)

MR, SPEAKER: I do not think that regular business can be carried on in the House. The House stands adjourned till 2 O'clock.

11.25 hrs,

The Lok Sabha then adjourned till Fourtcen of the Clock.